

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO.177/2009

Sub: Clarification and implementation mechanism for an "in-principle" approval of the project cost for a Hydro Power Project.

- .Date of hearing : 8.9.2009
- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member
- Petitioners : 1. Tato Hydro Power Project Limited
2. Siyom Hydro Power Project Limited
- Parties present : 1. Shri Amit Kapur, Advocate
2. Shri Abhishek Maunot, Advocate
3. Anupam Varma, Advocate
4. Shri N.K.Deo, THPPL/SHPPL
5. Shri Virendra Shukla, THPPL/SHPPL

Through this petition, the petitioners, Tato Hydro Power Project Limited and Siyom Hydro Power Project Limited have *inter alia* sought in-principle approval of the project capital cost of their hydro power project.

2. The Commission after hearing the learned counsel for the petitioners has decided to consider maintainability of petition, along with Petition No. 153/2009, wherein notice has been issued.

3. The petition shall be re-notified on 13.10.2009.

Sd/-
(K.S.Dhingra)
Chief (Law)